COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 367 of 2017

Dated: 11th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Meghalaya Power Generation Corporation Ltd., ...Appellant(s)

Vs.

Meghalaya State Electricity Regulatory ...Respondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Anchal Arora for R-1

ORDER

Learned counsel for the respondents seek three weeks more time to file reply. They may take steps to file the same on or before 03.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 09.07.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk